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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 4/2000 in OA 929/99

DATE OF ORDER : 31.1.2000

Between :-

B.Charles

Applicant/Petitioner

And

1. The General Manager (Rep. UOI),
S.C.Railway, Sec'bad.
2. Chief Personnel Officer, S.C.Railway,
Rail Nilayam, Sec'bad-500 071.
3. The Divisional Railway Manager,
SC Railway, Guntakal Division,
Guntakal.
4. The Senior Divisional Personnel
Officer, S.C.Railway, Guntakal Division,
Guntakal.
5. Sr.Divisional Accounts Officer,
S.C.Railway, Guntakal Division,
Guntakal.

Respondents/Contemnor

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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...2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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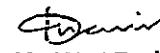
Heard Sri S.Ramakrishna Rao, learned counsel for the applicant and Sri K.Siva Reddy, learned Standing Counsel for the Respondents.

2. Learned Standing Counsel for the Respondents submits that in continuation of letter dated 28-12-99 the final pension will be fixed and the recoveries if any ~~are~~ also will be communicated to the applicant within a period of one month from the date of receipt of a copy of this order. Hence the Respondents are directed to take necessary action on or before 5-3-2000.

3. With the above direction, C.P. is closed. No costs.



(R.RANGARAJAN)
Member (A)


(D.H.NASIR)
Vice-Chairman

Dated: 31st January, 2000.
Dictated in Open Court.

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